

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL,
NEW DELHI
PRINCIPAL BENCH, COURT NO. IV**

Appeal No. ST/1476,1507/2010 [SM]

[Arising out of Orders in Revision Nos. 41/JP-II/ST/Commissioner dated 26.07.2010 and 43/JP-II/ST/Commissioner dated 30.07.2010 passed by the Commissioner (Appeals), Central Excise & ST, Jaipur.]

For approval and signature:

Hon'ble Mr. V. Padmanabhan, Member (Technical)

Commissioner of Central Excise & S.T., Jaipur

....Appellant

VS.

Sangam (India) Limited

....Respondent

Appearance:

Rep by. Shri R.K. Mishra, AR for the Appellants- Revenue
Rep by. None for the Respondent

CORAM:

Hon'ble Mr. V. Padmanabhan, Member (Technical)

Date of Hearing: 12.01.2017

FINAL ORDER NO. 50347-50348 / 2017

Per V. Padmanabhan

Inasmuch as the amount involved in the present appeal of the Revenue is less than Rs.10 lakh, the same is covered by Litigation Policy dated 17.12.2015 of Government of India. As such, the appeal filed by the Revenue is not maintainable and the same is accordingly, dismissed.

[Dictated and pronounced in the open Court]

(V. Padmanabhan)
Member (Technical)